

IN THE NATIONAL COMPANY LAW TRIBUNAL
GUWAHATI BENCH

TP No.01/111/397/398/GB/2016 (CP No. 619/2010)

Under section : 397/398

In the matter of

Asharam Leasing & Finance (P) Ltd., others	:Petitioners
Vs	
Doloo Tea Company (P) Ltd and ors.	Respondents

Coram :

Hon'ble Mr.Justice P.K.Saikia, Member (Judicial)

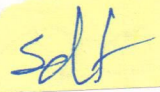
O R D E R

Date: 11.07.2017

None appears on behalf of the petitioners today.

Ms. J. Tripathi, learned Advocate appearing for M/s. Prithivi Tea Company states that in the present proceeding, M/s. Prithivi Tea Company desires to be impleaded as petitioner since the present petitioner, namely, Asharam Leasing & Finance(P)Ltd wants to withdraw the same stating that it is no longer interested in pursuing the claim in the proceeding.

In view of above, list the matter on 03.08.2017 for further order.



Member (Judicial)
National Company Law Tribunal
Guwahati Bench : Guwahati.

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